

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

OA. 735 of 1996

Date of Order: 19-02-98.

Present: Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman.
Hon'ble Mr. S. Dasgupta, Administrative Member.

R. N. BALA

-VS-

UNION OF INDIA & ORS.

For the petitioner: Mr. A.K. Banerjee, counsel.

For the respondents: Mr. C. Samaddar, counsel.

Heard on: 19-02-98.

O R D E R

S.N. Mallick, V.C.

At the time of hearing of this application on admission, 1d. counsel appearing for the petitioner has drawn our attention to the Order dated 29.12.97 passed by the General Manager, Eastern Railway stating as follows:-

"However, taking a lenient view because of his promotion being held up, I have decided to convert the major penalty to minor one of withholding of increment for a period of six months from 1.1.98 imposing on Sri R.N. Bala with non-cumulative effect."

In the Original Application, the petitioner has challenged the Charge-sheet. Now, undisputedly, by virtue of this Order dated 29.12.97, the entire perspective of this case has changed and we do not find any reason to interfere with the disciplinary proceedings.

Under the circumstances, the application is dismissed for being infuctuous and no order is passed with regard to costs. The Order of the Railway (G.M.) dt. 29.12.97 produced before us, be kept with the records.


(S. Dasgupta)
Member(A)


(S.N. Mallick)
Vice-Chairman.